

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1262  
ANSWERED ON:02.08.2005  
NATIONAL MIGRATION POLICY  
Borkataky Shri Narayan Chandra

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government proposes to frame a National Migration Policy;
- (b) if so, the details in this regard;
- (c) whether the inner line permit system exist in some North Eastern States to address the issues of National Migration;
- (d) if so, whether the Government proposes to fine tune this arrangement for betterment of the people of those State;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a)&(b): Under Article 19(1) of the Constitution, all Indian citizens have the right to move freely throughout the territory of India. There is no proposal to frame a National Migration Policy.

(c)to(f): Under Article 19(2) of the Constitution, reasonable restrictions on the exercise of the rights conferred on the citizens under Article 19(1) of the Constitution could be imposed. Accordingly, citizens from other parts of the country require permits to visit some states viz. Arunachal Pradesh, Mizoram and Nagaland of the North Eastern region. No proposal has been received from these State Governments for review of the system.